

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. **41/AM14**
SCHEDULED TO BE HELD ON 08.01.2014
(HELD ON 16.01.2014)
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. **41/87-NC-7/2013** of **NORMS COMMITTEE (NC-7)** dealing with '**Chapter 39 and 40 of ITC (HS) Code**' **scheduled held on 08.01.2014 (held on 16.01.2014)** under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri S.K. Panigrahi, EO

2. Committee confirmed Minutes of NC Meeting No. **40/AM14 held on 01.01.2014**.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-215	GEM POLYTECH INDUSTRIES PVT. LTD.	HQ F. No. 01/87/050/00316/AM12/DES-VII	Status: Deferred
NC No.: 41/AM14 Dated: 16.01.2014	Adv. Lic. No. 0210170358 dated 08.12.2011	RLA F. No. 02/24/040/00157/AM12	

Request: Fixation of input output norms under Para 4.7 of the HBP (Vol.I) against Advance Authorization No 0210170358 dated 08.12.2011

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 21.11.2013. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-216	DOW CHEMICAL INTERNATIONAL PVT. LTD.	HQ F. No. 01/87/050/00245/AM12/DES-VII	Status: Deferred
NC No.: 41/AM14 Dated: 16.01.2014	Adv. Lic. No. 0310662097 dated 25.10.2011	RLA F. No. 03/94/040/00667/AM12	

Request: Amendment in the description of all the Import Items against Advance Authorization No. 0310662097 dated 25.10.2011

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 26.11.2013. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-217	KARAM MULTIPACK PVT. LTD.	HQ F. No. 01/84/050/00053/AM13/DES-VII	Status: Approved
NC No.: 41/AM14 Dated: 16.01.2014	Adv. Lic. No. 2410036449 dated 29.05.2012	RLA F. No. 24/24/040/00004/AM13	

Request: Fixation of input output norms under Para 4.7 of the HBP (Vol.I) against Advance Authorization No. 2410036449 dated 29.05.2012 for export of “PP Woven Fabric”

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/91/2012-PC-II dated 13.01.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PP Spun Bond Non Woven Fabric	1 kg	1. Polypropylene Granules	1.06 kg
		2. U.V. Stabilizer Master Batch	0.03 kg
		3. Colour Master Batch	0.01 kg

Case No. A-218	LION RUBBER INDUSTRIES INDIA PVT. LTD.	HQ F. No. 01/87/050/00346/AM10/DES-VII	Status: Approved
NC No.: 41/AM14 Dated: 16.01.2014	Adv. Lic. No. 0310557220 dated 27.01.2010	RLA F. No. 03/95/040/00605/AM10	

Request: Amendment in the description of Export Product against Advance Authorization No. 0310557220 dated 27.01.2010

Decision: As per the written comments furnished by DIPP vide letter No. 7/108/2010-TSW dated 13.01.2014, the Committee decided to amend the description of Export Product to read as “**Rubber Profiles of different size and shape**”. Beside this there is no other change in the decision taken in earlier NC Meeting No. 23/AM11 held on 08.09.2010 (Case No. A-99).

Case No. A-219	AUTOMOTIVE TYRE MANUFACTURERS ASSOCIATION (ATMA)	Status: Deferred
NC No.: 41/AM14 Dated: 08.01.2014	HQ F. No. 01/87162//00153/AM14/DES-VII	

Request: Amendment in the description of Import Item No. 6 of SION A – 1663; Import Item No. 4 of SION A-1722 and SION A-1665 (Rubber Products)

Decision: A copy of request of ATMA has been forwarded to DIPP on 10.01.2014. Comments awaited from DIPP.

Deferred for three weeks.

Case No. A-220	KLJ POLYMERS & CHEMICALS LTD.	HQ F. No. 01/87/050/00073/AM14/DES-VII	Status: Approved
NC No.: 41/AM14 Dated: 16.01.2014	Adv. Lic. No. 0510354416 dated 16.05.2013	RLA F. No. 05/23/040/00036/AM14	

Request: Amendment in the unit of measurement of Export Product against Advance Authorization No. 0510354416 dated 16.05.2013.

Decision: The Committee considered the request of firm and it was observed that a typographical error occurred while preparing the Minutes. Hence, the Committee decided to amend the unit of measurement of Export Product to read as “**kg**”. Beside this there is no other change in the decision taken in earlier NC Meeting No. 19/AM14 held on 20.08.2013 (Case No. 7/13/87/ALC-1/2013)

Case No. A-221	COSMO FILMS LTD.	HQ F. No. 01/87/050/00402/AM12/DES-VII	Status: Approved
NC No.: 41/AM14 Dated: 16.01.2014	Adv. Lic. No. 0310678957 dated 27.01.2012	RLA F. No. 03/94/040/00898/AM13	

Request: Enhancement in the quantity of Import Items allowed by Norms Committee in its Meeting No. 30/AM13 held on 25.10.2012 against Advance Authorization No. 0310678957 dated 27.01.2012

Decision: The Committee considered the request of firm and taking cue from the decision taken by NC in its Meeting No. 21/AM14 dated 20.08.2008 in Case No. A-101 of the same firm against advance authorization No. 0310706302 dated 24.08.2012 decided to fix following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
OPP Linen Coated Film	1 kg	1. OPP Linen Film	0.538 kg
		2. EVA Resin	0.582 kg

Case No. A-222	MACRO POLYMERS PVT. LTD.	Status: Deferred
NC No.: 41/AM14 Dated: 08.01.2014	HQ F. No. 01/87/162/00160/AM14/DES-VII	

Request: Fixation of adhoc norms for the export product “Alkyd Resin
(80% +/-2% Resin Content)” under Para 4.4.2 of HBP Vol. I

S- 5060 BT

Decision: A copy of request of firm has been forwarded to D/o C&PC on 26.12.2013. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-223	MACRO POLYMERS PVT. LTD.	Status: Deferred
NC No.: 41/AM14 Dated: 08.01.2014	HQ F. No. 01/87/162/00159/AM14/DES-VII	

Request: Fixation of adhoc norms for the export product “Alkyd Resin
(70% +/-2% Resin Content)” under Para 4.4.2 of HBP Vol. I

S- 5060 HV

Decision: A copy of request of firm has been forwarded to D/o C&PC on 26.12.2013. Comments awaited from D/o C&PC.

Deferred for three weeks.

ONLINE CASES

Case No.:6/47/87-ALC1/2012			Party Name:SAGAR POLYMERS,(UNIT-I)			Meet No/Date:41/87-ALC1/2013 16.01.2014		Status: Approved																																																													
HQ File :01/87/050/00418/AM13/			RLA File :24/24/040/00020/AM13/			Lic.No/Date:2410038046 29.01.2013		Defer Date:																																																													
Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th colspan="4">FOB/FOR (in Currency of realisation)</th></tr><tr><td>1</td><td>39172390</td><td>63/0- CPVC PIPES</td><td>100000.000</td><td>K.G</td><td>18776418.00</td><td colspan="4">348680.00 US Dollars</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>18,776,418.00</td><td colspan="4">348,680.00</td></tr></table> <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>IMPORT ITEM</th><th>Qty</th><th>UOM</th><th>CIF (Rs.)</th><th>CIF (Currency)</th><th>Total exemption from Customs duty</th><th colspan="2">Limiting Factor (Value/Qty/Value & Qty)</th></tr><tr><td>1</td><td>39042190</td><td>CPVC RESIN</td><td>89000.000</td><td>K.G</td><td>9,585,300.00</td><td>178,000.00 US Dollars</td><td>100.00</td><td colspan="2">Value & Qty</td></tr><tr><td></td><td></td><td></td><td></td><td></td><td></td><td>80,000.00 US</td><td></td><td colspan="2"></td></tr></table>										Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)				1	39172390	63/0- CPVC PIPES	100000.000	K.G	18776418.00	348680.00 US Dollars								Total	18,776,418.00	348,680.00				Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)		1	39042190	CPVC RESIN	89000.000	K.G	9,585,300.00	178,000.00 US Dollars	100.00	Value & Qty								80,000.00 US			
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2	38123090	STABILIZER	8000.000	K.G	4,308,000.00	US Dollars	100.00	Value & Qty
3	39069090	PROCESSING AID	2000.000	K.G	495,420.00	9,200.00 US Dollars	100.00	Value & Qty
4	39039090	IMPECT MODIFIEAR	6000.000	K.G	1,938,600.00	36,000.00 US Dollars	100.00	Value & Qty
				Total	16,327,320.00	303,200.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/50/2013-PC-II dated 15.01.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
CPVC Pipes (size ½ Inch – 2 Inch)	1 kg	1. CPVC Resins	0.890 kg
		2. Stabilizer	0.080 kg
		3. Processing Aid	0.020 kg
		4. Impact Modifier	0.060 kg
RLA may take consequential action as per Policy / Procedures.			

2	Case No.:17/23/87-ALC1/2013	Party Name:R. K. RECLAIM AND RUBBER PRODUCTS PVT LTD	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00187/AM14/	RLA File :34/24/040/00274/AM13/	Lic.No/Date:3410036291 01.03.2013	Defer Date:29.01.2014

Decision: A D/L No. 7/240/2013-TSW/173 dated 19.09.2013 was issued by DIPP to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to DIPP on 14.11.2013. Comments awaited from DIPP.

3	Case No.:29/7/87-ALC1/2013	Party Name:NAV AUXICHEM PVT.LTD,	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00041/AM14/	RLA File :30/24/040/00061/AM13/	Lic.No/Date:3010093024 26.03.2013	Defer Date:29.01.2014
	Decision: A D/L No. 46011/49/2013-PC.II dated 11.10.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 10.12.2013. Comments awaited from D/o C&PC.			

Case No.:13/7/87-ALC1/2013	Party Name:POWER ADDITIVES.	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Approved														
HQ File :01/87/050/00025/AM14/	RLA File :03/95/040/00015/AM14/	Lic.No/Date:0310730771 08.04.2013	Defer Date:														
Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB/FOR (in Currency of realisation)</th></tr><tr><td>1</td><td>39011010</td><td>63/0- CROSS LINKABLE POLYETHYLENE COMPOUND Condition: with 100% B.G.</td><td>35000.000</td><td>K.G</td><td>6557864.00</td><td>124912.00 US Dollars</td></tr></table>				Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	1	39011010	63/0- CROSS LINKABLE POLYETHYLENE COMPOUND Condition: with 100% B.G.	35000.000	K.G	6557864.00	124912.00 US Dollars
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)											
1	39011010	63/0- CROSS LINKABLE POLYETHYLENE COMPOUND Condition: with 100% B.G.	35000.000	K.G	6557864.00	124912.00 US Dollars											

4								Total	6,557,864.00	124,912.00
	Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)	
	1	39019090	EXACT-8201	35000.000	K.G	5,696,250.00	108,500.00 US Dollars	538,200.00	Value & Qty	
					Total	5,696,250.00	108,500.00			

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/5/2013-PC-II dated 13.01.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Cross Linkable Polyethylene Compound	1 kg	EXACT 8201 (Ethylene based Reaspower Resin)	0.945kg
RLA may take consequential action as per Policy / Procedures.			

5	Case No.:33/7/87-ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00045/AM14/	RLA File :34/24/040/00004/AM14/	Lic.No/Date:3410036614 09.04.2013	Defer Date:05.02.2014
	Decision: A D/L No. 46011/106/2011-PC.II dated 28.10.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 29.11.2013 and 19.12.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

6	Case No.:5/13/87-ALC1/2013	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00071/AM14/	RLA File :03/95/040/00972/AM13/	Lic.No/Date:0310731577 17.04.2013	Defer Date:12.02.2014
	Decision: A D/L No. 46011/60/2013-PC.II dated 13.01.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

7	Case No.:3/27/87-ALC1/2013	Party Name:ADRIA (INDIA) STONE TECH PVT. LTD.,	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00222/AM14/	RLA File :07/24/040/00508/AM13/	Lic.No/Date:0710094864 17.04.2013	Defer Date:12.02.2014
	Decision: A D/L No. 46011/78/2013-PC.II dated 29.10.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 19.11.2013 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

8	Case No.:15/13/87-ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00081/AM14/	RLA File :34/24/040/00010/AM14/	Lic.No/Date:3410036728 26.04.2013	Defer Date:05.02.2014
	Decision: A D/L No. 46011/106/2011-PC.II dated 28.10.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 29.11.2013 and 19.12.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

9	Case No.:16/13/87-ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00082/AM14/	RLA File :34/24/040/00011/AM14/	Lic.No/Date:3410036729 26.04.2013	Defer Date:05.02.2014
	Decision: A D/L No. 46011/106/2011-PC.II dated 28.10.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 29.11.2013 and 19.12.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

10	Case No.:9/17/87-ALC1/2013	Party Name:BALKRISHNA INDUSTRIES LIMITED,	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00116/AM14/	RLA File :03/94/040/00086/AM14/	Lic.No/Date:0310734131 13.05.2013	Defer Date:05.02.2014
	Decision: A copy of application was forwarded to DIPP on 23.07.2013. Comments awaited from DIPP. However, Technical Authority informed that the firm has requested to put hold its case till further amendment in the subject Advance Authorization by RLA, Mumbai. Licence Amendment Sheet is still awaited.			

	Case No.:18/14/87-ALC1/2013	Party Name:SAGAR POLYMERS,(UNIT-I)	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Approved
	HQ File :01/87/050/00101/AM14/	RLA File :24/24/040/00003/AM14/	Lic.No/Date:2410038896 15.05.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39172390	63/0- CPVC PIPES	200000.000	K.G	32934321.00	615020.00 US Dollars
				Total	32,934,321.00	615,020.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39042190	CPVC RESIN	178000.000	K.G	17,157,420.00	320,400.00 US Dollars	100.00	Value & Qty
2	38123090	STABILIZER	16000.000	K.G	7,282,800.00	136,000.00 US Dollars	100.00	Value & Qty
3	39069090	PROCESSING AID	4000.000	K.G	985,320.00	18,400.00 US Dollars	100.00	Value & Qty
4	39039090	IMPECT MODIFIEAR	12000.000	K.G	3,213,000.00	60,000.00 US Dollars	100.00	Value & Qty
				Total	28,638,540.00	534,800.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/50/2013-PC-II dated 15.01.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
CPVC Pipes (size ½ Inch – 2 Inch)	1 kg	1. CPVC Resins	0.890 kg
		2. Stabilizer	0.080 kg
		3. Processing Aid	0.020 kg
		4. Impact Modifier	0.060 kg
RLA may take consequential action as per Policy / Procedures.			

12	Case No.:4/19/87-ALC1/2013	Party Name:GOLDEN CASHEW PRODUCTS PRIVATE LIMITED,	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00144/AM14/	RLA File :03/94/040/00143/AM14/	Lic.No/Date:0310736567 04.06.2013	Defer Date:05.02.2014
	Decision: A D/L No. 46011/66/2011-PC-II, dated 03.09.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.11.2013. However the Technical Representative of D/o C&PC requested to again furnish a copy of reply to them. Hence, it was decided to again forward a copy of reply of firm to D/o C&PC.			

13	Case No.:6/19/87-ALC1/2013	Party Name:BALKRISHNA INDUSTRIES LIMITED,	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00146/AM14/	RLA File :03/94/040/00198/AM14/	Lic.No/Date:0310736672 05.06.2013	Defer Date:05.02.2014
	Decision: A copy of application was forwarded to DIPP on 31.07.2013. Comments awaited from DIPP. However, Technical Authority informed that the firm has requested to put hold its case till further amendment in the subject Advance Authorization by RLA, Mumbai. Licence Amendment Sheet is still awaited.			

14	Case No.:12/23/87-ALC1/2013	Party Name:BLS POLYMERS LTD.	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00182/AM14/	RLA File :05/23/040/00002/AM14/	Lic.No/Date:0510356395 06.06.2013	Defer Date:29.01.2014
	Decision: A D/L No. 46011/99/2006-PC-II, dated 28.10.2013 was issued by D/o of C&PC to firm. In response to			

above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 13.12.2013. Comments awaited from D/o C&PC.

15	Case No.:3/17/87-ALC1/2013	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00110/AM14/	RLA File :02/24/040/00028/AM14/	Lic.No/Date:0210190491 10.06.2013	Defer Date:29.01.2014
	Decision: A D/L No. 46011/2/2008-PC.II dated 11.11.2013 was issued by D/o C&PC to firm. In response to above, D/L, the firm vide letter dated 29.11.2013 has informed that they had directly submitted its reply to D/o C&PC. Comments awaited from D/o C&PC.			

16	Case No.:4/17/87-ALC1/2013	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00111/AM14/	RLA File :02/24/040/00029/AM14/	Lic.No/Date:0210190498 10.06.2013	Defer Date:29.01.2014
	Decision: A D/L No. 46011/2/2008-PC.II dated 11.11.2013 was issued by D/o C&PC to firm. In response to above, D/L, the firm vide letter dated 29.11.2013 has informed that they had directly submitted its reply to D/o C&PC. Comments awaited from D/o C&PC.			

17	Case No.:4/23/87-ALC1/2013	Party Name:HAMILTON HOUSEWARES PVT.LTD,	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00174/AM14/	RLA File :03/94/040/01038/AM13/	Lic.No/Date:0310737623 13.06.2013	Defer Date:29.01.2014

Decision: A D/L No. 46011/40/2011-PC-II, dated 11.10.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.12.2013. Comments awaited from D/o C&PC.

18	Case No.:7/25/87-ALC1/2013	Party Name:BUILDMET FIBRES PVT LTD.,	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00205/AM14/	RLA File :07/24/040/00545/AM13/	Lic.No/Date:0710096104 20.06.2013	Defer Date:12.02.2014
	Decision: A D/L No. 46011/47/2013-PC.II dated 23.12.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

Case No.:15/19/87-ALC1/2013	Party Name:MICROSPHERES (INDIA)	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Approved																					
HQ File :01/87/050/00155/AM14/	RLA File :03/95/040/00235/AM14/	Lic.No/Date:0310739275 27.06.2013	Defer Date:																					
Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB/FOR (in Currency of realisation)</th></tr><tr><td>1</td><td>39069090</td><td>62/0- Expancel Microspheres 920 DET 40 d25 (Copolymer of Acrylonitrile)</td><td>12600.000</td><td>K.G</td><td>23341500.00</td><td>409500.00 US Dollars</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>23,341,500.00</td><td>409,500.00</td></tr></table>				Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	1	39069090	62/0- Expancel Microspheres 920 DET 40 d25 (Copolymer of Acrylonitrile)	12600.000	K.G	23341500.00	409500.00 US Dollars					Total	23,341,500.00	409,500.00
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)																		
1	39069090	62/0- Expancel Microspheres 920 DET 40 d25 (Copolymer of Acrylonitrile)	12600.000	K.G	23341500.00	409500.00 US Dollars																		
				Total	23,341,500.00	409,500.00																		

19

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39069090	Expancel 920 DU 40 -Fibre Drum 50 KGS Net	11500.000	K.G	8,204,100.00	141,450.00 US Dollars	2,122,400.67	Value & Qty
				Total	8,204,100.00	141,450.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/86/2005-PC-II dated 15.01.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Expancel Microspheres 920 DET 40 d25	1 kg	Expancel 920 DUT 40	0.910 kg
RLA may take consequential action as per Policy / Procedures.			

20

Case No.: 30/17/87-ALC1/2013	Party Name:CH COMPONENT PVT. LTD.,	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
HQ File :01/87/050/00137/AM14/	RLA File :05/23/040/00126/AM14/	Lic.No/Date:0510358460 02.07.2013	Defer Date:05.02.2014
Decision: A copy of application has been forwarded to D/o C&PC on 23.07.2013. Comments awaited from D/o C&PC.			

Case No.: 21/19/87-ALC1/2013	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
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21	HQ File :01/87/050/00161/AM14/	RLA File :34/24/040/00067/AM14/	Lic.No/Date:3410037348 04.07.2013	Defer Date:29.01.2014
Decision: A D/L No. 46011/88/2008-PC.II dated 19.09.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 25.11.2013. Comments awaited from D/o C&PC.				

22	Case No.:6/23/87-ALC1/2013	Party Name:A VI GLOBAL PLAST PRIVATE LIMITED	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00176/AM14/	RLA File :03/94/040/00099/AM14/	Lic.No/Date:0310740362 04.07.2013	Defer Date:12.02.2014
	Decision: A D/L No. 46011/69/2013-PC.II dated 11.10.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 19.11.2013 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

23	Case No.:2/25/87-ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00200/AM14/	RLA File :34/24/040/00073/AM14/	Lic.No/Date:3410037379 11.07.2013	Defer Date:12.02.2014
	Decision: A D/L No. 46011/1/2008-PC.II dated 20.12.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

	Case No.:15/25/87-ALC1/2013	Party Name:ST.MARYS RUBBERS	Meet No/Date:41/87-ALC1/2013	Status: Deferred
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24		PVT.LTD	16.01.2014	
	HQ File :01/87/050/00213/AM14/	RLA File :10/24/040/00029/AM14/	Lic.No/Date:1010054321 06.08.2013	Defer Date:05.02.2014
	Decision: A copy of application was forwarded to DIPP on 16.09.2013. Further, a copy of Licence Amendment Sheet No.1 and 2 received from RLA, Kochi was also forwarded to DIPP on 20.09.2013 and 07.01.2014. Comments awaited from DIPP.			

25	Case No.:18/25/87-ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00216/AM14/	RLA File :34/24/040/00099/AM14/	Lic.No/Date:3410037629 12.08.2013	Defer Date:05.02.2014
	Decision: A D/L No. 46011/106/2011-PC.II dated 28.10.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 29.11.2013 and 19.12.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

26	Case No.:1/22/87-ALC1/2013	Party Name:ECOPLAST LTD.	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00166/AM14/	RLA File :03/94/040/00168/AM14/	Lic.No/Date:0310745501 16.08.2013	Defer Date:05.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 03.10.2013. Comments awaited from D/o C&PC.			

27	Case No.:19/25/87-ALC1/2013	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00217/AM14/	RLA File :34/24/040/00100/AM14/	Lic.No/Date:3410037669 16.08.2013	Defer Date:29.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 16.09.2013. Comments awaited from D/o C&PC.			

28	Case No.:9/29/87-ALC1/2013	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00233/AM14/	RLA File :03/94/040/00378/AM14/	Lic.No/Date:0310746288 21.08.2013	Defer Date:29.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 21.10.2013. Comments awaited from D/o C&PC.			

29	Case No.:5/22/87-ALC1/2013	Party Name:CA TERPILLAR SIGNS PVT LTD	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00170/AM14/	RLA File :08/24/040/00219/AM14/	Lic.No/Date:0810124010 22.08.2013	Defer Date:29.01.2014
	Decision: A D/L No. 46011/130/2012-PC.II dated 11.10.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 10.12.2013. Comments awaited from D/o C&PC.			

30	Case No.:24/37/87-ALC1/2013	Party Name:SUPRABHA PROTECTIVE PRODUCTS PVT LTD	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00359/AM14/	RLA File :31/83/040/00093/AM14/	Lic.No/Date:3110060151 30.08.2013	Defer Date:05.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.12.2013. Comments awaited from D/o C&PC.			

	Case No.:33/29/87-ALC1/2013	Party Name:VISHAKHA POLYFAB	Meet No/Date:41/87-ALC1/2013	Status: Deferred
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31		P.LTD	16.01.2014	
	HQ File :01/87/050/00257/AM14/	RLA File :08/24/040/00230/AM14/	Lic.No/Date:0810124734 12.09.2013	Defer Date:29.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 21.10.2013. Comments awaited from D/o C&PC.			

32	Case No.:2/35/87-ALC1/2013	Party Name:DSM INDIA PVT. LTD	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00327/AM14/	RLA File :31/83/040/00118/AM14/	Lic.No/Date:3110060432 25.09.2013	Defer Date:12.02.2014
	Decision: A D/L No. 46011/22/2009-PC.II dated 26.12.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

33	Case No.:10/37/87-ALC1/2013	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00345/AM14/	RLA File :03/94/040/00538/AM14/	Lic.No/Date:0310751348 26.09.2013	Defer Date:05.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.12.2013. Comments awaited from D/o C&PC.			

34	Case No.:13/37/87-ALC1/2013	Party Name:GOLDEN CASHEW PRODUCTS PRIVATE LIMITED,	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00348/AM14/	RLA File :03/94/040/00570/AM14/	Lic.No/Date:0310751332 26.09.2013	Defer Date:29.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.12.2013. Comments awaited from D/o C&PC.			

35	Case No.:11/37/87-ALC1/2013	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00346/AM14/	RLA File :03/94/040/00567/AM14/	Lic.No/Date:0310751572 27.09.2013	Defer Date:05.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.12.2013. Comments awaited from D/o C&PC.			

36	Case No.:15/37/87-ALC1/2013	Party Name:GOLDEN CASHEW PRODUCTS PRIVATE LIMITED,	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00350/AM14/	RLA File :03/94/040/00574/AM14/	Lic.No/Date:0310751605 30.09.2013	Defer Date:29.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.12.2013. Comments awaited from D/o C&PC.			

37	Case No.:14/37/87-ALC1/2013	Party Name:ACE SIGN IMPEX (P). LTD.	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00349/AM14/	RLA File :03/94/040/00572/AM14/	Lic.No/Date:0310752343 04.10.2013	Defer Date:05.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.12.2013. Comments awaited from D/o C&PC.			

38	Case No.:18/37/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00353/AM14/	RLA File :04/24/040/00104/AM14/	Lic.No/Date:0410150754 08.10.2013	Defer Date:05.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.12.2013. Comments awaited from D/o C&PC.			

39	Case No.:12/37/87-ALC1/2013	Party Name:KAMSONS CHEMICALS PVT.LTD.	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00347/AM14/	RLA File :03/94/040/00568/AM14/	Lic.No/Date:0310752961 09.10.2013	Defer Date:05.02.2014
	Decision: A copy of application was forwarded to D/o C&PC on 18.12.2013. Further a copy of Licence Amendment Sheet received from RLA, Mumbai also forwarded to D/o C&PC on 16.01.2014. Comments awaited from D/o C&PC.			

Case No.:38/33/87-ALC1/2013	Party Name:DOSHION VEOLIA WATER SOLUTIONS PVT.LTD.	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Approved																															
HQ File :01/87/050/00316/AM14/	RLA File :08/24/040/00314/AM14/	Lic.No/Date:0810125588 11.10.2013	Defer Date:																															
Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB/FOR (in Currency of realisation)</th></tr><tr><td>1</td><td>39140020</td><td>61/0- Ion Exchange Resin. Strong Acid Cation Resin.</td><td>500000.000</td><td>Litre</td><td>25500000.00</td><td>404762.00 US Dollars</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>25,500,000.00</td><td>404,762.00</td></tr></table> <table><tr><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td>Total</td><td>Limiting Factor</td></tr></table>				Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	1	39140020	61/0- Ion Exchange Resin. Strong Acid Cation Resin.	500000.000	Litre	25500000.00	404762.00 US Dollars					Total	25,500,000.00	404,762.00									Total	Limiting Factor
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)																												
1	39140020	61/0- Ion Exchange Resin. Strong Acid Cation Resin.	500000.000	Litre	25500000.00	404762.00 US Dollars																												
				Total	25,500,000.00	404,762.00																												
								Total	Limiting Factor																									

40	Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	exemption from Customs duty	(Value/Qty/Value & Qty)
	1	39140020	Resin (Bead) Copolymer (7% to 8% crosslink) Condn.: -This licence issued under para 4.7 of H.B. 2009-14 for fixation of norms by ALC., New Delhi.	117500.000	K.G	21,541,275.00	341,925.00 US Dollars	5,568,850.00	Qty
					Total	21,541,275.00	341,925.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/98/2013-PC-II dated 30.12.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Ion Exchange Resin	1 kg	Resin (Bead) Copolymer (7% to 8% crosslink)	0.235 kg

RLA may take consequential action as per Policy / Procedures.

41	Case No.:1/35/87-ALC1/2013	Party Name:GB RUBBER PRODUCTS	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00326/AM14/	RLA File :31/83/040/00098/AM14/	Lic.No/Date:3110060734 15.10.2013	Defer Date:12.02.2014

Decision: A D/L No. 12(7)/11-TSW dated 20.12.2013 was issued by DIPP firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

	Case No.:7/37/87-ALC1/2013	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
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42	HQ File :01/87/050/00342/AM14/	RLA File :03/94/040/00454/AM14/	Lic.No/Date:0310753950 17.10.2013	Defer Date:05.02.2014
Decision: A copy of application has been forwarded to D/o C&PC on 18.12.2013. Comments awaited from D/o C&PC.				

43	Case No.:8/37/87-ALC1/2013	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00343/AM14/	RLA File :03/94/040/00461/AM14/	Lic.No/Date:0310753946 17.10.2013	Defer Date:05.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.12.2013. Comments awaited from D/o C&PC.			

44	Case No.:4/37/87-ALC1/2013	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00339/AM14/	RLA File :07/24/040/00210/AM14/	Lic.No/Date:0710099062 18.10.2013	Defer Date:05.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.12.2013. Comments awaited from D/o C&PC.			

45	Case No.:4/31/87-ALC1/2013	Party Name:MAJIK MEDICAL SOLUTIONS PRIVATE LIMITED	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00275/AM14/	RLA File :09/24/040/00351/AM14/	Lic.No/Date:0910057966 21.10.2013	Defer Date:29.01.2014
	Decision: RLA, Hyderabad has been requested through e-mail on 20.11.2013 and 31.12.2013 for furnishing application expeditiously. Application awaited from RLA, Hyderabad.			

46	Case No.:5/31/87-ALC1/2013	Party Name:MAJIK MEDICAL SOLUTIONS PRIVATE LIMITED	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00276/AM14/	RLA File :09/24/040/00352/AM14/	Lic.No/Date:0910057967 21.10.2013	Defer Date:29.01.2014
	Decision: RLA, Hyderabad has been requested through e-mail on 20.11.2013 and 31.12.2013 for furnishing application expeditiously. Application awaited from RLA, Hyderabad.			

47	Case No.:26/37/87-ALC1/2013	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00361/AM14/	RLA File :34/24/040/00186/AM14/	Lic.No/Date:3410038265 21.10.2013	Defer Date:05.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.12.2013. Comments awaited from D/o C&PC.			

48	Case No.:2/41/87-ALC1/2013	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00365/AM14/	RLA File :03/94/040/00435/AM14/	Lic.No/Date:0310754505 21.10.2013	Defer Date:05.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 02.01.2014. Comments awaited from D/o C&PC.			

49	Case No.:3/41/87-ALC1/2013	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00366/AM14/	RLA File :03/94/040/00445/AM14/	Lic.No/Date:0310754502 21.10.2013	Defer Date:05.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 02.01.2014. Comments awaited from D/o C&PC.			

50	Case No.:4/41/87-ALC1/2013	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00367/AM14/	RLA File :03/94/040/00537/AM14/	Lic.No/Date:0310754584 21.10.2013	Defer Date:05.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 02.01.2014. Comments awaited from D/o C&PC.			

51	Case No.:5/41/87-ALC1/2013	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00368/AM14/	RLA File :03/94/040/00545/AM14/	Lic.No/Date:0310754510 21.10.2013	Defer Date:05.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 02.01.2014. Comments awaited from D/o C&PC.			

52	Case No.:6/41/87-ALC1/2013	Party Name:GRP LTD.	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00369/AM14/	RLA File :03/94/040/00587/AM14/	Lic.No/Date:0310754561 21.10.2013	Defer Date:05.02.2014
	Decision: A copy of application has been forwarded to DIPP on 02.01.2014. Comments awaited from DIPP.			

53	Case No.:18/41/87-ALC1/2013	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00381/AM14/	RLA File :03/94/040/00434/AM14/	Lic.No/Date:0310754498 21.10.2013	Defer Date:05.02.2014

Decision: A copy of application has been forwarded to D/o C&PC on 02.01.2014. Comments awaited from Do C&PC.

54	Case No.:8/41/87-ALC1/2013	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00371/AM14/	RLA File :03/94/040/00604/AM14/	Lic.No/Date:0310754752 22.10.2013	Defer Date:05.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 02.01.2014. Comments awaited from Do C&PC.			

55	Case No.:17/41/87-ALC1/2013	Party Name:MALAYA RUB-TECH INDUSTRIES	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00380/AM14/	RLA File :10/24/040/00044/AM14/	Lic.No/Date:1010055211 22.10.2013	Defer Date:05.02.2014
	Decision: A copy of application has been forwarded to DIPP on 02.01.2014. Comments awaited from DIPP.			

56	Case No.:16/37/87-ALC1/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00351/AM14/	RLA File :03/95/040/00032/AM14/	Lic.No/Date:0310754961 23.10.2013	Defer Date:05.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.12.2013. Comments awaited from Do C&PC.			

	Case No.:7/41/87-ALC1/2013	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
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57	HQ File :01/87/050/00370/AM14/	RLA File :03/94/040/00600/AM14/	Lic.No/Date:0310755333 24.10.2013	Defer Date:05.02.2014
Decision: A copy of application has been forwarded to D/o C&PC on 02.01.2014. Comments awaited from Do C&PC.				

58	Case No.:2/37/87-ALC1/2013	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00337/AM14/	RLA File :05/24/040/00252/AM14/	Lic.No/Date:0510369928 30.10.2013	Defer Date:05.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.12.2013. Comments awaited from Do C&PC.			

59	Case No.:9/37/87-ALC1/2013	Party Name:MALAYA RUB-TECH INDUSTRIES	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00344/AM14/	RLA File :10/24/040/00050/AM14/	Lic.No/Date:1010055318 30.10.2013	Defer Date:12.02.2014
	Decision: A D/L No. 7/308/2013-TSW dated 03.01.2014 was issued by DIPP firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

60	Case No.:9/41/87-ALC1/2013	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00372/AM14/	RLA File :03/94/040/00651/AM14/	Lic.No/Date:0310756244 30.10.2013	Defer Date:05.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 02.01.2014. Comments awaited from Do C&PC.			

61	Case No.: 10/41/87-ALC1/2013	Party Name:PUNEET RESINS LTD.,	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00373/AM14/	RLA File :03/95/040/00610/AM14/	Lic.No/Date:0310756215 30.10.2013	Defer Date:05.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 02.01.2014. Comments awaited from Do C&PC.			

62	Case No.: 5/37/87-ALC1/2013	Party Name:SATTIK EXPORTS PRIVATE LIMITED,	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00340/AM14/	RLA File :02/24/040/00113/AM14/	Lic.No/Date:0210195918 01.11.2013	Defer Date:05.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.12.2013. Comments awaited from Do C&PC.			

63	Case No.: 22/37/87-ALC1/2013	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00357/AM14/	RLA File :05/23/040/00224/AM14/	Lic.No/Date:0510370416 06.11.2013	Defer Date:05.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.12.2013. Comments awaited from Do C&PC.			

64	Case No.: 23/37/87-ALC1/2013	Party Name:CH COMPONENT PVT. LTD.,	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00358/AM14/	RLA File :05/23/040/00324/AM14/	Lic.No/Date:0510370443 06.11.2013	Defer Date:05.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.12.2013. Comments awaited from Do C&PC.			

65	Case No.: 1/37/87-ALC1/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00336/AM14/	RLA File :05/23/040/00327/AM14/	Lic.No/Date:0510370559 08.11.2013	Defer Date:05.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.12.2013. Comments awaited from Do C&PC.			

66	Case No.: 19/41/87-ALC1/2013	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00382/AM14/	RLA File :34/24/040/00191/AM14/	Lic.No/Date:3410038459 15.11.2013	Defer Date:05.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 02.01.2014. Comments awaited from Do C&PC.			

67	Case No.: 20/41/87-ALC1/2013	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00383/AM14/	RLA File :34/24/040/00192/AM14/	Lic.No/Date:3410038458 15.11.2013	Defer Date:05.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 02.01.2014. Comments awaited from Do C&PC.			

68	Case No.: 11/41/87-ALC1/2013	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00374/AM14/	RLA File :03/95/040/00645/AM14/	Lic.No/Date:0310758093 18.11.2013	Defer Date:05.02.2014

Decision: A copy of application has been forwarded to D/o C&PC on 02.01.2014. Comments awaited from Do C&PC.

69	Case No.: 5/35/87-ALC1/2013	Party Name:GARWARE POLYESTER LTD.	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00330/AM14/	RLA File :03/94/040/00683/AM14/	Lic.No/Date:0310758186 19.11.2013	Defer Date:05.02.2014
	Decision: RLA, Mumbai has been requested through e-mail on 10.12.2013 for furnishing application expeditiously. Application still awaited from RLA, Mumbai. Hence, it was decided to again call for application from RLA and firm for further consideration of the case.			

70	Case No.: 6/35/87-ALC1/2013	Party Name:JAGANNATH EXTRUSION INDIA LTD	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00331/AM14/	RLA File :34/24/040/00176/AM14/	Lic.No/Date:3410038475 19.11.2013	Defer Date:05.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 19.12.2013. Comments awaited from D/o C&PC.			

71	Case No.: 7/35/87-ALC1/2013	Party Name:JAGANNATH EXTRUSION INDIA LTD	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00332/AM14/	RLA File :34/24/040/00182/AM14/	Lic.No/Date:3410038476 19.11.2013	Defer Date:05.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 19.12.2013. Comments awaited from D/o C&PC.			

72	Case No.:14/41/87-ALC1/2013	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00377/AM14/	RLA File :08/24/040/00362/AM14/	Lic.No/Date:0810126572 20.11.2013	Defer Date:05.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 02.01.2014. Comments awaited from D/o C&PC.			

73	Case No.:19/37/87-ALC1/2013	Party Name:MANALI PETROCHEMICALS LIMITED	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00354/AM14/	RLA File :04/24/040/00170/AM14/	Lic.No/Date:0410152116 21.11.2013	Defer Date:05.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.12.2013. Comments awaited from D/o C&PC.			

74	Case No.:20/37/87-ALC1/2013	Party Name:MANALI PETROCHEMICALS LIMITED	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00355/AM14/	RLA File :04/24/040/00171/AM14/	Lic.No/Date:0410152160 21.11.2013	Defer Date:05.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.12.2013. Comments awaited from D/o C&PC.			

75	Case No.:21/37/87-ALC1/2013	Party Name:MANALI PETROCHEMICALS LIMITED	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00356/AM14/	RLA File :04/24/040/00180/AM14/	Lic.No/Date:0410152157 21.11.2013	Defer Date:05.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.12.2013. Comments awaited from D/o C&PC.			

76	Case No.:13/41/87-ALC1/2013	Party Name:ARVIND ANTICOR LIMITED	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00376/AM14/	RLA File :08/24/040/00359/AM14/	Lic.No/Date:0810126597 22.11.2013	Defer Date:05.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 02.01.2014. Comments awaited from D/o C&PC.			

77	Case No.:15/41/87-ALC1/2013	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00378/AM14/	RLA File :08/24/040/00365/AM14/	Lic.No/Date:0810126762 29.11.2013	Defer Date:05.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 02.01.2014. Comments awaited from D/o C&PC.			

78	Case No.:16/41/87-ALC1/2013	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00379/AM14/	RLA File :08/24/040/00366/AM14/	Lic.No/Date:0810126763 29.11.2013	Defer Date:05.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 02.01.2014. Comments awaited from D/o C&PC.			

79	Case No.:21/41/87-ALC1/2013	Party Name:SONDEX HEAT EXCHANGERS INDIA PVT.LTD	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00384/AM14/	RLA File :34/24/040/00218/AM14/	Lic.No/Date:3410038590 29.11.2013	Defer Date:05.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 02.01.2014. Comments awaited from D/o C&PC.			

80	Case No.: 12/41/87-ALC1/2013	Party Name:FLUID CARGO PVT LTD	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00375/AM14/	RLA File :07/24/040/00049/AM14/	Lic.No/Date:0710100140 02.12.2013	Defer Date:05.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 02.01.2014. Comments awaited from D/o C&PC.			

81	Case No.: 1/38/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00362/AM14/	RLA File :04/24/040/00092/AM10/	Lic.No/Date:0410152902 13.12.2013	Defer Date:05.02.2014
	Decision: RLA, Chennai has been requested through e-mail on 31.12.2013 for furnishing application expeditiously. Application awaited from RLA, Chennai.			

82	Case No.: 1/41/87-ALC1/2013	Party Name:AAKASH PLASTOPACK PVT.LTD.,	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00364/AM14/	RLA File :52/24/040/00038/AM14/	Lic.No/Date:5210040543 26.12.2013	Defer Date:05.02.2014
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.			

	Case No.: 22/41/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
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83	HQ File :01/87/050/00385/AM14/	RLA File :04/24/040/00233/AM10/	Lic.No/Date:0410153668 30.12.2013	Defer Date:05.02.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

84	Case No.:23/41/87-ALC1/2013	Party Name:METRO TYRES LTD	Meet No/Date:41/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00386/AM14/	RLA File :30/24/040/00043/AM14/	Lic.No/Date:3010099517 31.12.2013	Defer Date:05.02.2014
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

Meeting ended with thanks to Chair and all participants.
